

CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH

SB-5. RA 060/00071/2015 & MA 060/01052, 01053/2015 IN  
OA No. 060/00781/2014

( Vijay Kumar Vs. U.O.I)

29.01.2016

Present: Sh. B.B. Sharma, counsel for the applicants.  
Sh. R.P. Mehra, counsel for the respondent.

1. Heard learned counsel for the parties.
2. Sh. B.B. Sharma, learned counsel for the review applicants submitted that wrongly he had given consent for disposal of O.A in terms of the decision by the Hon'ble jurisdictional High Court passed in CWP No. 24583/2013 titled **Union of India Vs. Siri Krishan & Ors.**, decided on 02.03.201. He submitted that the applicant is GDS whereas the judgment rendered by the applicant pertains to part timer employee, therefore, same does not applicable in present case. He prayed the order dated 10.08.2015 may be reviewed.
3. In view of the above, R.A is allowed. We recall our order dated 10.08.2015 and accordingly, O.A is restored to its original number.

**OA No. 060/00781/2014**

As prayed, list on 16.02.2016.

**(RAJWANT SANDHU)**  
**MEMBER (A)**

**(SANJEEV KAUSHIK)**  
**MEMBER (J)**

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